

OFFICE OF PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

In compliance of directions passed in Bail Application No.3805/2021, Neetu Singh Vs. State NCT of Govt. of Delhi & with reference to Minutes of Meeting dated 25.08.2022 held in Tis Hazari Court complex, Delhi, all Courts dealing with criminal jurisdiction viz., Courts of Sessions as well as Courts of Metropolitan Magistrates (Central) Tis Hazari Courts, Delhi are directed to forthwith transmit the data (soft copy & hard copy) to the Office of Chief Metropolitan Magistrate (Central) Tis Hazari Courts, Delhi, particulars of the persons declared Proclaimed Offender / Proclaimed Persons by them and such data collated in CMM Office shall be transmitted to NIC on weekly basis followed by exercise of verification by NIC through Delhi Police followed by uploading and updating the same on portal. As and when a Proclaimed Offender / Proclaimed Person ceases to be so, updating of that information has also to be conveyed to the Office of Chief Metropolitan Magistrate (Central) Tis Hazari Courts, Delhi by such Court.

*GIRISH KATHPALIA*  
03.9.22

(GIRISH KATHPALIA)

Principal District & Sessions Judge (HQs)  
Delhi

1563 / 32571 - 671  
No. / Rules/Gaz/2022

Dated \_\_\_\_\_

Sub:- In compliance of order dated 28.07.2022 of Hon'ble High Court of Delhi, New Delhi in Bail Application No.3805/2021, Neetu Singh Vs. State of NCT of Govt. of Delhi.

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi in compliance of order dated 28.07.2022 of Hon'ble High Court of Delhi, in Bail Application No. 3805/2021, Neetu Singh Vs. State of NCT of Govt. of Delhi, next dated of hearing 28.10.2022.
2. The Principal District & Sessions Judges, All Court Complexes, Delhi/New Delhi/Rouse Avenue.
3. All the officers of DHJS (dealing with criminal jurisdiction) (Central District) Tis Hazari Courts, Delhi.
4. The CMM/ACCMs/MMs (Central District) Tis Hazari Courts, Delhi.
5. The AO(J)/AO(J)/Branch In-charge, Office of CMM (Central) with the directions to pursue the matter.
6. The Sr.AO(J)/AO(J), Record Room (Criminal & Sessions), Computer Branch, Facilitation Centre, Tis Hazari Courts, Delhi.
7. The P.S./Reader to the undersigned.
8. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
9. The R&I Branch (Central) for uploading on LAYERS.

Principal District & Sessions Judge (HQs)  
Delhi

